

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**THURSDAY, THE TWENTY FIRST DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 32572 OF 2024**

**Between:**

1. M/s. Mahalaxmi Medical Agencies, Represented by its Managing Partner, Sri Videm Rushikesh, S/o. late Videm Kailasam, Aged about 54 years, Occupation Business, R/o.16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad – 500036.
2. Sri Videm Rushikesh, S/o. late Videm Kailasam, Aged about 54 years, Occupation Business, R/o.16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad 500036.
3. Sri Videm Dinesh, S/o. Sri. Videm Rushikesh, Aged about 29 years, Occupation Business, R/o. 16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad 500036.
4. Smt. Videm Rupa, W/o. Sri Videm Rushikesh, Aged about 48 years, Occupation Business, R/o. H.No.2-2-842, Kuruma Basti, Amberpet, Hyderabad 500 013.
5. Sri Videm Padmanabham, S/o. late Videm Kailasam, Aged about 52 years, Occupation Business, R/o.16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad 500036.
6. Sri Videm Bhaskar, Male, S/o. Late Videm Kailasam, Aged about 56 years, Occupation Business, R/o. 16-11-511/D/77, Shalivahana Nagar Colony, Moosaram Bagh, Hyderabad 500036.

**.....PETITIONERS**

**AND**

1. IndusInd Bank Limited, 1- 10- 72, 3rd Floor, Ashoka Janardhan Chambers, Begumpet, Hyderabad - 500016 represented by its Authorized Officer.
2. IndusInd Bank Limited, Shivam Road Branch, Nallakunta, Hyderabad - 500044 represented by its Branch Manager.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more in the nature of Mandamus, directing the respondents not to insist for payment of the amounts as per the conditional order dated 28. 10. 2024 in I. A. No. 2680 of 2024 in S. A. No. 311 of 2024 passed by the Hon'ble DRT for a period of six months by granting six months time to the petitioners to clear the outstanding dues to the respondents.

**I.A.NO:1 OF 2024**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to insist for payment of the amounts as per the conditional order dated 28. 10. 2024 in I. A. No. 2680 of 2024 in S. A. No. 311 of 2024 passed by the Hon'ble DRT for a period of six months, pending disposal of the main writ petition.

**Counsel for the Petitioners : SRI SANNIDHIRAJA MALLESWARA RAO  
(NOT PRESENT)**

**Counsel for the Respondents : --**

**The Court made the following ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.32572 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioners even when the matter is called in the second round.

It appears that the petitioners are not interested in prosecuting the Writ Petition. Therefore, the Writ Petition is dismissed for want of prosecution.

There shall be no order as to costs. Miscellaneous applications, if any, pending shall stand dismissed.

Sd/- K. SREE RAMA MURTHY  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

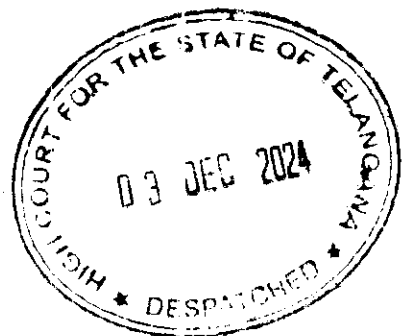
1. One CC to SRI SANNIDHIRAJA MALLESWARA RAO, Advocate [OPUC]
2. Two CD Copies

SA  
MP



**HIGH COURT**

**DATED:21/11/2024**



**ORDER**

**WP.No.32572 of 2024**

**DISMISSING THE W.P  
FOR WANT OF PROSECUTION  
WITHOUT COSTS.**

④  
2/12/24  
BS